

Times of India, New Delhi

Friday, 21st February 2020; Page: 10

Width: 23.81 cms; Height: 16.10 cms; a4r; ID: 23.2020-02-21.82

For clarity, NHRC asks govt to define 'human rights offences'

Swati.Mathur

@timesgroup.com

New Delhi: The national human rights commission and its autonomous counterparts in states have unanimously demanded that the government should define "human rights offences" in the NHRC legislation in order to give the commission greater clarity and teeth. They also dwelt on the need for clarity in the scope of offences being tried at the human rights courts established in the country.

Addressing issues that pertain to the running of NHRCs and SHRCs during a meeting convened by NHRC, chairs and members of the rights panel stressed on the need for clarity on the nature of offences that can be tried and the procedure to be followed to try such offences.

While members acknowledged that the SC may fill the lacuna by making guidelines to ensure that human rights courts are guided on which cases to try and how, in the absence of the

judgement, they called for the need for clarity.

On Thursday, NHRC chairman Justice H L Dattu also asked all state human rights commissions to join its common portal to avoid duplication of complaint registration. Dattu said that in order to expand its outreach, the commission had integrated its online complaint filing system with common service portal of the centre and was encouraging SHRCs to join the HRCNET portal.

Full report on www.toi.in



NHRC team yet to submit report of probe into Jamia violence

PTI

NEW DELHI, 20 FEBRUARY

The NHRC team probing the police crackdown in Jamia Millia Islamia has completed its probe but is yet to submit its report to the commission's chairman, a senior official said.

A seven-member team of the National Human Rights Commission (NHRC) was appointed to probe the alleged police excesses following their entry into the varsity campus.

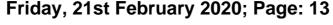
The team had recorded testimonies of 94 students apart from teachers, the chief proctor, librarian and staff of the library where the police had allegedly lathicharged students.

"They have completed the investigation. The report has not yet come to me. We have not set a deadline for the submission of the report. It takes a lot of time to finalise a report," said NHRC chairman Justice (retd) HL Dattu.

On December 15, police had used batons and teargas shells to disperse a violent mob during a protest against the Citizenship (Amendment) Act (CAA) a few metres away from the varsity. They had entered the university campus, saying rioters had taken shelter there.

However, Jamia students had denied that they were involved in the violence and had alleged police brutality on those studying in the library.







Width: 7.45 cms; Height: 33.61 cms; a3; ID: 6.2020-02-21.105

Cops summon 10 students of Jamia for questioning

New Delhi, Feb. 20: The Crime Branch of Delhi Police on Thursday has issued notices to 10 students of Jamia Millia Islamia University asking them to appear before it for questioning on the December 15 violence that ensued at the varsity, sources in the department said.

According to sources, these students have been identified through the footage from CCTV installed in the varsity. On December 15 last year, the Delhi Police burst into the campus, threw teargas shells and allegedly assaulted students.

The NHRC team probing the police crackdown on Jamia campus has completed its probe but is yet to submit its report to the commission's chairman, a senior official said. A sevenmember team of the National Human Rights Commission (NHRC) was appointed to probe alleged police the excesses. The team had recorded testimonies of 94 students apart from teachers, the chief proctor, librarian and staff of the library where the police had allegedly lathicharged students.



Hindustan, Delhi

Friday, 21st February 2020; Page: 6

Width: 8.13 cms; Height: 14.05 cms; a4; ID: 26.2020-02-21.71

एनएचआरसी ने जांच पूरी की

नई दिल्ली, (एजेंसी)। जामिया में पुलिस की कार्रवाई की जांच कर रही राष्ट्रीय मानवाधिकार आयोग की टीम ने अपनी तहकीकात पूरी कर ली है लेकिन अपनी रिपोर्ट अभी आयोग के अध्यक्ष को नहीं सौंपी है। एक वरिष्ठ अधिकारी ने यह जानकारी दी। जामिया परिसर में पुलिस की कथित ज्य़ादितयों की जांच के लिए सात सदस्य टीम गठित की गई थी। टीम ने शिक्षकों, मुख्य प्रॉक्टर, लाइब्रेरियन और 94 छात्रों की गवाहियों को रिकॉर्ड किया है।



मानवाधिकार आयोगों से साझे पोर्टल से जुड़ने की अपील

जनसत्ता ब्यूरो नई दिल्ली, 20 फरवरी।

राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति एचएल दत्तू ने सभी राज्य मानवाधिकार आयोगों से गुरुवार को साझे पोर्टल के साथ जुड़ने की अपील की ताकि एक ही शिकायत दो बार दर्ज न की जा सके। आयोग ने यहां सभी राज्य मानवाधिकार आयोगों की बैठक बुलाई है।

दत्तू ने कहा कि अपनी पहुंच बढ़ाने के लिए आयोग ने शिकायत दर्ज कराने की अपनी प्रणाली को केंद्र के साझे सेवा पोर्टल के साथ समेकित किया है। वह राज्य मानवाधिकार आयोगों को भी एचआरसीएनईटी पोर्टल से जुड़ने के लिए प्रोत्साहित कर रहा है। उन्होंने बताया कि अधिकतर राज्य आयोग इस पोर्टल से जुड़ गए हैं। कुल 22 राज्यों के मानवाधिकार आयोग अब तक इस पोर्टल से जुड़े हैं।





Width: 17.10 cms; Height: 32.85 cms; a3; ID: 15.2020-02-21.20



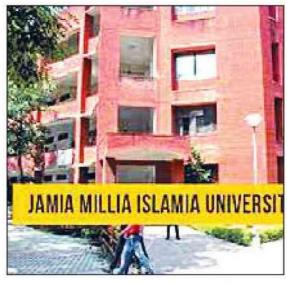
जामिया हिंसा मामला

एनएचआरसी ने की जांच पूरी

एजेंसी 🕪 नई दिल्ली

जामिया मिल्लिया इस्लामिया में पुलिस की कार्रवाई की जांच कर रही राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की टीम ने अपनी तहकीकात पूरी कर ली है लेकिन अपनी रिपोर्ट अभी आयोग के अध्यक्ष को नहीं सौंपी है। एक विश् अधिकारी ने यह जानकारी दी। जामिया परिसर में प्रवेश के बाद पुलिस की कथित ज्य़ादितयों की जांच करने के लिए एनएचआरसी की सात सदस्य टीम गठित की गई थी।

टीम ने शिक्षकों, मुख्य प्रॉक्टर, लाइब्रेरियन और पुस्तकालय के अन्य स्टाफ के अलावा 94 छात्रों की गवाहियों को रिकॉर्ड किया है। पुलिस ने विश्वविद्यालय के पुस्तकालय में घुस कर कथित रूप से लाठीचार्ज किया था। एनएचआरसी के अध्यक्ष न्यायमूर्ति (सेवानिवृत) एचएल दत्तू ने कहा कि उन्होंने जांच पूरी कर ली है। रिपोर्ट अभी मेरे पास नहीं आई है। मैंने रिपोर्ट जमा करने के लिए कोई



समय सीमा तय नहीं की है। एक रिपोर्ट को अंतिम रूप देने में बहुत समय लगता है। पिछले साल 15 दिसंबर को पुलिस ने विश्वविद्यालय से कुछ मीटर की दूरी पर संशोधित नागरिकता कानून के खिलाफ प्रदर्शन के दौरान हिंसक हुई भीड़ को तितर बितर करने के लिए लाठीचार्ज किया था और आंसू गैस के गोले दागे थे। विश्वविद्यालय में भी घुस गई थी और कहा था कि परिसर में 'दंगाई' घुस गए थे। बहरहाल, जामिया के छात्रों ने इस बात से इनकार किया है कि वे हिंसा में शामिल थे और पुलिस पर पुस्तकालय में पढ़ाई कर रहे विद्यार्थियों पर लाठीचार्ज करने का आरोप लगाया।



Hindustan, Delhi

Friday, 21st February 2020; Page: 12

Width: 16.68 cms; Height: 21.17 cms; a4; ID: 26.2020-02-21.115

एनएचआरसी के पास और अधिकार हो : न्यायमूर्ति दत्तू

नई दिल्ली **एजेंसी**

राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति (सेवानिवृत) एचएल दत्तू ने गुरुवार को कहा कि एनएचआरसी के पास यह सुनिश्चित करने के लिए अधिक शिक्तयां होनी चाहिए कि राज्य उसकी सिफारिशों को लागू करें। फिलहाल आयोग की सिफारिशें राज्यों के लिए बाध्यकारी नहीं हैं।

पूर्व मुख्य न्यायाधीश दत्तू ने कहा कि वह मामले को केंद्र सरकार के सामने उठा रहे हैं। साथ ही अधिकारियों को इस बाबत पत्र लिख रहे हैं। न्यायमूर्ति दत्तू ने कहा, अगर हम कुछ सिफारिश करते हैं तो राज्य सरकार उसे लागू भी कर सकती है और लागू नहीं भी कर सकती है। अगर राज्य हमारी सिफारिशों को लागू नहीं करते हैं तो हमें अदालत जाना

मांग

- पूर्व मुख्य न्यायाधीश ने कहा वह मामले को केंद्र के सामने उठा रहे
- कहा, अधिकारियों को इस बाबत पत्र लिख रहे हैं

होता है। उन्होंने कहा कि अगर हमारे पास और अधिकार हों, जिससे हमारी सिफारिशें लागू करना राज्य के लिए बाध्यकारी हो तो यह और ज्यादा उपयोगी होगा। हमारी सिफारिशें लागू नहीं करने पर हम दंडात्मक कार्रवाई कर सकें।

दत्तू ने कहा कि उच्चतम न्यायालय के पास अवमानना की शक्ति है। इस कारण दूरसंचार कंपनियां उस पैसे का भुगतान करने जा रही हैं, जो उन्होंने कई वर्षों से सरकार को नहीं चुकाया था।



The Hindu, Delhi

Friday, 21st February 2020; Page: 9

Width: 7.62 cms; Height: 14.82 cms; a4; ID: 20.2020-02-21.83



SHRCs asked to join common portal

NEW DELHI

The State Human Rights
Commissions (SHRCs) were
asked by National Human
Rights Commission
Chairperson Justice H.L.
Dattu (retd.) on Thursday to
join the common portal —
HRC Net — to avoid
duplication of complaints, an
NHRC statement said.



The Hindu, Delhi

Friday, 21st February 2020; Page: 9

Width: 7.96 cms; Height: 10.24 cms; a4; ID: 20.2020-02-21.84

Six year old raped and killed in Tripura

AGARTALA

A six-year-old girl was raped and murdered in the Silachari area of Agartala on Thursday. The police arrested a 35-year-old man believed to be involved in the crime that took place at Ghoragappa. "His involvement will be confirmed after getting the post-mortem and forensic reports," a police officer said.



Times of India, Mumbai

Friday, 21st February 2020; Page: 12

Width: 24.06 cms; Height: 20.79 cms; a3r; ID: 55.2020-02-21.36

For clarity, NHRC asks govt to define 'human rights offences'

Swati.Mathur

@timesgroup.com

New Delhi: The national human rights commission and its autonomous counterparts in states have unanimously demanded that the government should define "human rights offences" in the NHRC legislation in order to give the commission greater clarity and teeth. They also dwelt on the need for clarity in the scope of offences being tried at the human rights courts established in the country.

Addressing issues that pertain to the running of NHRCs and SHRCs during a day-long meeting convened by NHRC, chairs and members of the rights commission

NHRC chairman asked all state human rights commissions to join its common portal to avoid duplication of complaint registration

stressed on the need for clarity on the nature of offences that can be tried and the procedure to be followed to try such offences.

While members acknowledged that the Supreme Court may fill the lacuna by making guidelines to ensure that human rights courts are guided on which cases to try and how, in the absence of the judgement, they called for the need

for clarity.

On Thursday, NHRC chairman Justice H L Dattu also asked all state human rights commissions to join its common portal to avoid duplication of complaint registration. Dattu said that in order to expand its outreach, the commission had integrated its online complaint filling system with common service portal of the centre and was encouraging SHRCs to join the HRCNET portal.

On Thursday, the members in attendance also said NHRC will recommend to the home ministry to consider amendments to the NHRC Act to clarify the issues raised by the rights commissions through their discussions.



Times of India, Chandigarh

Friday, 21st February 2020; Page: 8

Width: 8.82 cms; Height: 42.89 cms; a3; ID: 52.2020-02-21.35

UK MP extended due courtesy while being sent back, says MEA

TIMES NEWS NETWORK

New Delhi: UK MP Debbie Abrahams was extended all due courtesy by Indian authorities while being sent back from the airport for not having a valid visa, the government said on Thursday.

"Debbie Abrahams didn't have a valid visa so she was very respectfully asked to leave. We sent her back 'badi izzat se'," MEA spokesperson Raveesh Kumar told media. The official

added that the MP's statements and her "ideology" had been anti Indian.



Abrahams

"There is a sustained campaign

from her side against India," he added.

"She claims she was here to meet family and friends. Even if she had a visa it was a business visa. But primary purpose couldn't have been meeting family and friends," MEA spokesperson said.

The Indian embassy in the UK had clarified that the Labour lawmaker did not hold a valid visa and there was no provision for visa on arrival for UK nationals.

"The mission has confirmed from the Indian immigration authorities that Debbie Abrahams did not hold a valid visa. Further, there is no provision for visa on arrival for UK nationals. She was accordingly requested to return," tweeted the Indian mission.



Times of India, Chandigarh

Friday, 21st February 2020; Page: 8

Width: 17.64 cms; Height: 22.84 cms; a4; ID: 52.2020-02-21.37

For clarity, NHRC asks govt to define 'human rights offences'

Swati.Mathur

@timesgroup.com

New Delhi: The national human rights commission and its autonomous counterparts in states have unanimously demanded that the government should define "human rights offences" in the NHRC legislation in order to give the commission greater clarity and teeth. They also dwelton the need for clarity in the scope of offences being tried at the human rights courts established in the country.

Addressing issues that pertain to the running of NHRCs and SHRCs during a meeting convened by NHRC, chairs and members of the rights panel stressed on the need for clarity on the nature of offences that can be tried and the procedure to be followed to try such offences.

While members acknowledged that the SC may fill the lacuna by making guidelines to ensure that human rights courts are guided on which cases to try and how, in the absence of the judgement, they called for the need for clarity.

On Thursday, NHRC chairman Justice H L Dattu also asked all state human rights commissions to join its common portal to avoid duplication of complaint registration. Dattu said that in order to expand its outreach, the commission had integrated its online complaint filing system with common service portal of the centre and was encouraging SHRCs to join the HRCNET portal.



Times of India, Chennai

Friday, 21st February 2020; Page: 13

Width: 18.00 cms; Height: 22.45 cms; a4; ID: 75.2020-02-21.43

Woman dies after giving birth, hubby assaults doc

Sumati.Yengkhom

@timesgroup.com

Kolkata: The husband of a woman, who died hours after she gave birth to a healthy boy, assaulted the gynaecologist who had delivered the baby at CMRI Hospital on Thursday morning. The assault sparked widespread anger in the medical fraternity, with doctors seeking condemnation from the highest authorities and strict punishment against the accused.

Rinki Bhattacharya, 30, was admitted to the hospital on Wednesday, where ob-gyn Basab Mukherjee conducted a C-section to deliver a boy in the morning. Family members said the mother had appeared quite healthy when they saw her during the evening visiting hours.

But the Baguiati resident developed severe respiratory distress around 3am on Thursday and died of a cardiac arrest soon after. The family demanded an explanation from the doctor.

Mukherjee was in the process of explaining the possible cause of her death, when her husband, Tapen Bhattacharya, lashed out and slapped him on the left cheek. The impact of the blow sent the doctor reeling. Uniformed policemen were present when the assault, captured on CCTV cameras, took place.

Coming barely eight months after the vicious mob assault at NRS Medical College and Hospital on two junior doctors, the single slap on Thursday resounded far beyond the corridors of CMRI.

Full report on www.toi.in



NO SON THE STATE COMMENTS COMMENTS

Times of India, Chennai Friday, 21st February 2020; Page: 13

Width: 17.46 cms; Height: 32.22 cms; a3; ID: 75.2020-02-21.44

Define 'human rights offences' for greater clarity: NHRC to govt

Swati.Mathur@timesgroup.com

New Delhi: The national human rights commission and its autonomous counterparts in states have unanimously demanded that the government should define "human rights offences" in the NHRC legislation in order to give the commission greater clarity and teeth. They also dwelled on the need for clarity in the scope of offences being tried at the human rights courts established in the country.

Addressing issues that pertain to the running of NHRCs and SHRCs during a day-long meeting convened by NHRC, chairs and members of the rights commission stressed on the need for clarity on the nature of offences that can be tried and the procedure to be followed to try such offences.

While members acknowledged that the Supreme Court may fill the lacuna by making guidelines to ensure that human rights courts are guided on which cases to try and how, in the absence of the judgment, they called for the need for clarity.

On Thursday, NHRC chairman Justice H L Dattu also asked all state human rights commissions to join its comIn order to expand its outreach, NHRC had integrated its online complaint filing system with common service portal of the centre and was encouraging SHRCs to join the HRCNET portal

mon portal to avoid duplication of complaint registration. Dattu said that in order to expand its outreach, the commission had integrated its online complaint filing system with common service portal of the centre and was encouraging SHRCs to join the HRCNET portal.

"Most of the state commissions have joined this portal. I take this opportunity to urge state commissions which are yet to join the portal to do the same at the earliest to avoid duplication of complaint registration on the same issue," he said. According to another NHRC official, 22 states have joined the portal so far.

On Thursday, the members in attendance also said NHRC will recommend to the home ministry to consider amendments to the NHRC Act to clarify the issues raised by the rights commissions.